

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 110
IB-561/ND/2020

IN THE MATTER OF:

Quippo Infrastructure Ltd.	...	Applicant/Petitioner
Vs		
Haridwar Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 17.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms.Anisha Mahajan, Advocate
For the Respondent :

ORDER

As per the order dated 02.02.2021, 10 days' time was given to file rejoinder. On 10.01.2021 till today it is not file. Today Ms.Ankita, Learned Counsel states that they have been recently appointed and seeks time to file rejoinder. Last chance let rejoinder be filed within 3 days failing which right to file rejoinder will be closed.

List for hearing on **12.04.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)